

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19223/2024

[Arising out of impugned final judgment and order dated 24-11-2023 in LPA No. 572/2023 passed by the High Court of Jharkhand at Ranchi]

THE STATE OF JHARKHAND & ORS.

Petitioner(s)

VERSUS

RUKMA KESH MISHRA

Respondent(s)

IA No. 175505/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 175504/2024 - EXEMPTION FROM FILING O.T.

Date : 03-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Anirudh Sharma, Addl. Standing Counsel, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Venkat Narayan, Adv.

For Respondent(s) :Dr. Manish Singhvi, Sr. Adv.
Mr. Shiv Ram Pandey, Adv.
Mrs. Sandhya Pandey, Adv.
Dr. Kishor Shankar Dere, Adv.
Mrs. Amita Agarwal, Adv.
Mr. Madan Lal Daga, Adv.
Mr. Man Singh Chouhan, Adv.
Mr. Amarjeet Sahani, Adv.
Dr. Sunil Kumar Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments concluded.
2. Judgment reserved.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)